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ASSAM HUMAN RIGHTS COMMISSION

GMCH ROAD, BHANGAGARH, GUWAHATI - 781 005
PH: 0361-2527076, 2529450, Email : secy-ahrc@nic.in

No. AHRC CASE NO 2971 of 2020-21(10)/51

Dated Ghy, 26th October, 2021

FROM : Deputy Registrar

Assam Human Rights Commission, Guwahati-5

To : Baglekar Akash Kumar

email: akashbaglekar@gmail.com

Sub : AHRC Case No 2971 of 2020-21(10)

Sir/Madam,

I am directed by this Commission to forward herewith a photocopy of the order dated 25.10.2021 of the Commission for your information and necessary action.

Encl: Order dated 25.10.2021 in AHRC Case No. 2971 of 2020-21(10)

Yours faithfully,

AN
26/10/21

Deputy Registrar
Assam Human Rights Commission
Guwahati-5

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IN THE ASSAM HUMAN RIGHTS COMMISSION

AT GUWAHATI AHRC CASE NO. ORDER SHEET

2971 of 20-21 (10)

OFFICE NOTE

ORDERS OF THE COMMISSION

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PRESENT

MR. JUSTICE T. VAIPHEI
HON'BLE CHAIRPERSON

MR. NABA KAMAL BORA
&
MR. DEVA KUMAR SAIKIA
HON'BLE MEMBERS

Dt.25.10.2021

(Hon'ble Chairperson)

The comment of the complainant with respect to the Action Taken Report by the Deputy Commissioner, Karimganj District, is received. Noting that the investigation was yet to be completed by the Karimganj District police, the Commission by its order dated 22-09-2021 had asked the Superintendent of Police, Karimganj to submit by today the status report of the ongoing investigation of Patharkandi PS Case No.400/20 u/s 147/148/149/379/411/302 IPC R/W Section 14 of the Foreigners Act and R/W Section 6 of the passport Act 1950. However, no such report has been received till now. The Superintendent of Police, Karimganj, once again is directed to submit the present status of the investigation of the above referred case to the Commission on or before **29-11-2021**.

It may be observed that lynching case of this matter should not go unpunished as otherwise it will send a wrong signal to others. We appreciate the difficulties faced by the police in identifying or arresting the culprits involved in such lynching case. But then, the difficulties in investigation cannot be a ground for abandoning the investigation or half-heartedly investigating the case inasmuch as such attitude, if adopted by the police, will never instill fear in the minds of the public. Lynching in any form must not be permitted in an ordinary society like us as otherwise the very existence of the rule of law will be in danger.

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ORDER SHEET

OFFICE NOTE

ORDERS OF THE COMMISSION

Communicate this order to the Superintendent of Police, Karimganj and the complainant through their respectively email ids within 3(three) days for information and necessary action.

List it again on **29-11-2021**.


MEMBER


MEMBER


CHAIRPERSON

GD